

Ex-Maoist found dead in Hazaribagh open jail

SHUBHAM TIGGA

RANCHI, MAY 31

A 30-YEAR-OLD surrendered Maoist was found dead in a surrendered inmates' open jail in Hazaribagh district.

Jail authorities confirmed that the inmate — identified as Chhota Shyamlal Dehri, also known by the aliases Santu Dehri and Somlal Dehri — was found unresponsive inside his allotted cottage.

Jail officials said that Dehri hailed from Dukhan Dehri village in Jharkhand's Dumka district. He had been transferred from Central Jail Dumka and en-

tered the 'surrender prison' on February 9, 2021. He was facing trial in eight pending criminal cases related to Naxal activities.

The incident came to light during the morning headcount when Dehri, who was lodged in Ward No. D, did not respond to calls from prison staff.

Jail Superintendent Jitendra Kumar told *The Indian Express* that the deceased was an unmarried man from Dumka district and had been living alone in one of the 100 cottages meant for surrendered Naxals. "Each inmate is given an individual unit that includes a room, a kitchen, and a bathroom. This isn't a typical prison, but a rehabilitation

facility for surrendered cadres."

He had reportedly surrendered on April 22, 2020, after initially joining the banned outfit due to a land dispute in his village. "He joined the Naxal outfit hoping they would help resolve his land issue, but when that didn't happen, he... surrendered," Kumar said.

Officials said the inmate had shown no signs of mental illness during his stay.

"He wasn't under any psychiatric care. Those with such issues are referred to Ranchi for treatment," Kumar said.

However, another official said, "We don't have a trained counsellor in this jail, and hon-

estly, most prisons across the country don't. There's a serious staff crunch. Sometimes NGOs conduct small sessions, but nothing is regular or institutionalised."

One fellow inmate also said that the deceased occasionally spoke of stress over unresolved land disputes.

Official information said no suicide incidents were reported in the Hazaribagh Open Jail in recent years.

However, in the last two to three months, four such cases have occurred in jails across the state. These were reported to the National Human Rights Commission (NHRC).

‘Grandpa, come home’: Girl to veteran Maoist

Devji Potential Successor To Basavaraju

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Raipur: In wake of the encounter killing of topmost Maoist commander Basavaraju, an emotional letter and video message from the granddaughter of senior Maoist commander, Tipiri Tirupati alias Devji, has surfaced, where she pleads with him to lay down arms and return to the family.

Devji and his granddaughter, Itlu Suma Tipiri, who is in a Telangana college, have never met as he went underground long before she was born. A central committee member, Devji is considered a potential successor to Basavaraju, but Suma is calling him back to the life he left behind.

Devji, known to be a ruthless Maoist commander, led the 2007 attack on Geedam police station in Dantewada, which was the first of many

RSS invites ex-Cong mantri from Bastar as part of outreach

Veteran tribal leader from Bastar, Arvind Netam, who was a Union minister in Indira Gandhi and Narasimha Rao cabinets, has been invited by RSS to its annual event in Nagpur on June 5. As chief guest, 83-year-old Netam will share the stage with RSS chief Mohan Bhagwat. Speaking to **TOI**, RSS Akhil Bharatiya Prachar Pramukh Sunil Ambekar said, “We have simple reasons for sending an invitation to Netam because he has been representing tribal community, mainly from a region like Bastar...” TNN

brutal ambushes to follow.

A day ago, Bastar IG P Sundarraj had issued a blunt warning to Maoist commanders: Surrender or die. Suma appears to realise the fate that may befall her grandpa.

“Dear grandfather, please come home. I send you my heartfelt greetings. I’ve always longed to meet you, but never got the chance. Whenever I

Surrendered Maoist dies by suicide in Hazaribag prison

A surrendered Maoist, lodged in Jharkhand’s Hazaribag jail since 2021, allegedly died by suicide in his cell on Saturday. Jail sources said the inmate did not display any signs of depression or any ailment till Friday. However, questions have been raised as to how he acquired the rope. “We are probing the death from all angles,” jail superintendent Jitendra Kumar said. Shyamlal’s body was sent for autopsy. The National Human Rights Commission has also been informed. TNN

read about you in the media, I feel both pride and pain. I know you gave everything to the cause of an egalitarian society, but recent events have been deeply saddening,” she says, adding: “You’ve seen and achieved so much, but now we ask you to come back. Your family waits at the door. Please don’t forget us,” Suma wrote in the letter.

Surrendered Maoist dies by suicide in jail

Vishvendu Jaipuriar & Abhijit Sen | TNN

Hazaribag: A surrendered Maoist, lodged in Jharkhand's Hazaribag jail since 2021, allegedly died by suicide in his cell on Saturday. Chhota Shyamlal Dehri alias Santu alias Somalal, lodged in ward number 3, used a rope and wire to hang himself from the hook of the ceiling fan, jail superintendent Jitendra Kumar said. The jail administration came to know about this during the morning count, he added.

A resident of Kathikund in Dumka, Shyamlal had eight criminal cases against him. Jail sources said the inmate did not display any signs of depression or any ailment till Friday night. However, questions have been raised as to how he acquired the rope. "We are investigating the death from all angles," Kumar said.

Shyamlal's body was sent for autopsy and his relatives were informed. The NHRC has also been informed.

Shyamlal is the second undertrial to take his life in the jail within a month. On May 6, Bhairavnath Darondhi, who was serving a life sentence, had died by suicide.

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A resident of Kathikund in Dumka district, Shyamlal had eight criminal cases against him. He was transferred to Loknayak Jai Prakash Narayan Central Jail --- an open prison spread over 50 acres and meant for surrendered extremists --- from Dumka jail in Feb 2021.

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FAKE ENCOUNTER

Special CBI court convicts three ex-Punjab cops

JASBIR MALHI

MOHALI, MAY 31

THIRTY YEARS after a Phagwara resident was killed in a fake police encounter in 1993, a Special CBI Court in Mohali on Saturday sentenced three former Punjab Police officers to three to eight years of rigorous imprisonment (RI) with fines and acquitted two constables of all charges.

Special Judge-II Baljinder Singh Sra held Assistant Sub-Inspector (ASI) Karamjit Singh, former Inspector Manjit Singh and former Sub-Inspector Gurm-ej Singh guilty of the crime and acquitted Constables Kashmir Singh and Harjit Singh of all charges.

The court sentenced Karamjit Singh to three years of RI and ₹50,000 fine; Manjit Singh (then Inspector) to eight years of RI and a fine of ₹50,000; and, Gurm-ej Singh (then SI) to eight years of RI and a fine of ₹50,000.

The court also directed that compensation be paid to the Class-I legal heirs of the deceased, Palwinder Singh, from the fines. Victim Palwinder Singh's daughter Bhupinder Kaur has, however, expressed her "dissatisfaction" over the verdict. "The sentence is too lenient given the severity of the crime," Bhupinder said, adding that she would move the HC, seeking a harsher punishment.

**कैदी के आश्रित को मिलेगा पांच लाख
मुआवजा : रांची.** जेल में अधिकारियों की
लापरवाही से विचाराधीन कैदी की मौत हुई
थी. राष्ट्रीय मानवाधिकार आयोग को
अनुशांसा के आलोक में बंदी भीम गोप की
आश्रिता पत्नी विलासिनी गोप को पांच
लाख रुपये की मुआवजा राशि भुगतान
की स्वीकृति गृह विभाग द्वारा दी गयी है.

हार्डकोर माओवादी श्यामलाल देहरी ने हजारीबाग ओपन जेल में की आत्महत्या

संस, जागरण, हजारीबाग : लोकनायक जयप्रकाश नारायण केंद्रीय कारा के ओपन जेल में शनिवार सुबह हार्डकोर माओवादी श्यामलाल देहरी (30 वर्ष) ने फांसी लगाकर अपनी जान दे दी। उसका शव वार्ड डी से बरामद किया गया है। श्यामलाल पर आठ मामले दर्ज हैं। उसने दुमका में आत्मसमर्पण किया था।

नौ फरवरी 2021 को हजारीबाग ओपन जेल लाया गया था। आत्मसमर्पण के पूर्व वह एक लाख रुपये का इनामी था। सुबह गिनती के दौरान एक कैदी कम मिला। इसके बाद जांच शुरू की गई। कैदी व सुरक्षा कर्मियों ने पाया कि अपने ही वार्ड में श्यामलाल देहरी उर्फ संतु देहरी उर्फ सोमालाल देहरी फांसी पर लटका हुआ था। जेल प्रशासन ने उसकी आत्महत्या

- कैदी श्यामलाल देहरी पर आठ मामले थे दर्ज, 2021 में दुमका से हजारीबाग लाया गया था
- जेपी कारा में पूर्व में भी एक कैदी ने कर ली थी आत्महत्या, सुरक्षा पर उठ रहे सवाल

की पुष्टि की है। छोटा श्यामलाल दुमका के काठीकुंड थाना क्षेत्र का रहने वाला था। इसे दुमका केंद्रीय कारा से हस्तांतरित कर नौ फरवरी 2021 को हजारीबाग लोकनायक केंद्रीय कारा लाया गया था। जेपी कारा द्वारा इसकी सूचना राष्ट्रीय मानवाधिकार आयोग और संबंधित विभाग को उपलब्ध भी कराई गई है। इससे पूर्व जेपी कारा में भी एक कैदी ने आत्महत्या कर ली थी। लगातार आत्महत्या की घटनाओं ने

जेपी कारा में सुरक्षा व्यवस्था पर सवाल खड़े कर दिए हैं। पूरा परिसर सीसीटीवी से लैस है। इसके बाद भी एक कैदी आत्महत्या कर लेता है और इसकी जानकारी किसी को नहीं मिल पाती है- यह कई सवालों का जन्म देता है। जेल प्रशासन ने बताया कि चिकित्सक द्वारा जांच करने के बाद कैदी को मृत घोषित कर दिया गया। शव पोस्टमार्टम के लिए शेख भिखारी मेडिकल कालेज अस्पताल भेज दिया गया है। घटना के बाद पुलिस महकमा से लेकर पूरे शहर में चर्चा का विषय रहा कि आखिर कड़ी निगरानी और सुरक्षा के दावों के बावजूद कैदी ने किस तरह फांसी लगाने जैसे कदम उठा पा रहे हैं। जेल प्रशासन मामले की जांच में जुटा है और आत्महत्या के कारणों का पता लगाने की कोशिश कर रहा है।

नक्सली ने ओपन जेल में की आत्महत्या

कमरे के पंखे से रस्सी के सहारे लगा ली फांसी, मिला धोखा तो कर लिया था आत्म समर्पण

भास्करन्यूज़ | हजारीबाग

हजारीबाग ओपन जेल के डी वार्ड में रह रहा 30 वर्षीय नक्सली बंदी छोटा श्यामलाल देहरी उर्फ संतु देहरी उर्फ श्यामलाल देहरी पिता दुखन देहरी ने शुक्रवार की रात अपने कमरे में फांसी लगाकर आत्महत्या कर ली। वह दुमका जिले के काठी कुंड थाना क्षेत्र अंतर्गत माझला सरूपआपानी टोला तुरका पहाड़ी का रहने वाला था।

उसने दुमका में आत्म समर्पण किया था। इसके बाद दुमका केंद्रीय कारा से स्थानांतरित कर उसे हजारीबाग ओपन जेल में 9 फरवरी 2021 को लाया गया था। तब से वह इसी ओपन जेल में रह रहा था। उस पर कुल 08 विचाराधीन नक्सली मामले लंबित थे। कारा अधीक्षक जितेंद्र कुमार सिंह ने बताया कि 31

मई को प्रातः नम्बर खुली के समय जब बंदियों के गिनती का मिलान किया जा रहा था उसी क्रम में पाया गया कि डी वार्ड में संसीमित उक्त बंदी ने फांसी लगाकर आत्म हत्या कर ली है। बताया गया कि उसने पंखे के सहारे रस्सी से फांसी लगा ली। तत्काल कारा चिकित्सक द्वारा जाँच के बाद उक्त बंदी को शेख भिखारी मेडिकल कॉलेज एवं अस्पताल हजारीबाग ले जाया गया जहाँ उसे मृत घोषित कर दिया गया।

इस संबंध में राष्ट्रीय मानवाधिकार आयोग एवं अन्य संबंधित संस्थाओं को सूचना उपलब्ध करवाई जा रही है। मेडिकल बोर्ड से शेख भिखारी मेडिकल कॉलेज हॉस्पिटल में शव का पोस्टमार्टम कराया गया। प्रशासन उसके परिजनों के पहुंचने का इंतजार कर रही है।

बंदी जमीन विवाद में उलझा हुआ था

बंदी जमीन विवाद में उलझा हुआ था। जहाँ उसे नक्सली हार्डकोर ने संगठन में शामिल होने की शर्त पर उसके विवाद को सुलझाने का आश्वासन दिया था। इसी आश्वासन पर वह खुद नक्सली बन गया था, लेकिन नक्सली बनने के बाद भी उसके विवाद को नक्सलियों ने नहीं सुलझा दिया। जिससे वह ठगा महसूस कर रहा था। जब उसका विश्वास और भरोसा आश्वासन देने वाले नक्सलियों से उठ गया तो उसने आत्मसमर्पण कर लिया था। हजारीबाग में जेल में फांसी लगाने की यह 25 दिनों के भीतर दूसरी घटना है। इसके पूर्व 5 मई को लोकनायक जयप्रकाश नारायण केंद्रीय कारा में रह रहे सजायापन्न बंदी धनबाद के बरवाअड्डा निवासी राजेंद्र दशौधी का 30 वर्षीय पुत्र भैरवनाथ दशौधी ने एमडी सेक्शन में फांसी लगाकर आत्महत्या कर ली थी। वह हत्या मामले में 2017 से जेपी कारा में रह रहा था। लगातार हो रही इन घटनाओं ने जेल प्रशासन और सुरक्षा व्यवस्था पर गंभीर सवाल खड़े कर दिए हैं। आखिर कड़ी निगरानी और सुरक्षा के दावों के बावजूद कैदी किस तरह से फांसी लगाने जैसे कदम उठा पा रहे हैं। जेल प्रशासन मामले की जांच में जुटा है और आत्महत्या के कारणों का पता लगाने की कोशिश कर रहा है।

Indian Express

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<https://indianexpress.com/article/india/ex-maoist-found-dead-in-hazaribagh-open-jail-10041125/>

Written by Shubham Tigga | Ranchi | June 1, 2025 04:12 IST

2 min read

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Jail authorities confirmed that the inmate — identified as Chhota Shyamlal Dehri, also known by the aliases Santu Dehri and Somlal Dehri — was found unresponsive inside his allotted cottage.

Jail officials said that Dehri hailed from Dukhan Dehri village in Jharkhand's Dumka district. He had been transferred from Central Jail Dumka and entered the 'surrender prison' on February 9, 2021. He was facing trial in eight pending criminal cases related to Naxal activities.

The incident came to light during the morning headcount when Dehri, who was lodged in Ward No. D, did not respond to calls from prison staff.

Jail Superintendent Jitendra Kumar told The Indian Express that the deceased was an unmarried man from Dumka district and had been living alone in one of the 100 cottages meant for surrendered Naxals. "Each inmate is given an individual unit that includes a room, a kitchen, and a bathroom. This isn't a typical prison, but a rehabilitation facility for surrendered cadres."

He had reportedly surrendered on April 22, 2020, after initially joining the banned outfit due to a land dispute in his village. "He joined the Naxal outfit hoping they would help resolve his land issue, but when that didn't happen, he... surrendered," Kumar said.

Officials said the inmate had shown no signs of mental illness during his stay.

"He wasn't under any psychiatric care. Those with such issues are referred to Ranchi for treatment," Kumar said.

However, another official said, "We don't have a trained counsellor in this jail, and honestly, most prisons across the country don't. There's a serious staff crunch. Sometimes NGOs conduct small sessions, but nothing is regular or institutionalised."

One fellow inmate also said that the deceased occasionally spoke of stress over unresolved land disputes.

Official information said no suicide incidents were reported in the Hazaribagh Open Jail in recent years.

However, in the last two to three months, four such cases have occurred in jails across the state. These were reported to the National Human Rights Commission (NHRC).

The Indian Express

Surrendered Maoist dies by suicide inside open prison in Jharkhand's Hazaribagh

According to jail officials, Chhota Shyamlal Dehri hailed from Dukhan Dehri village in Jharkhand's Dumka district.

<https://indianexpress.com/article/india/surrendered-maoist-dies-by-suicide-open-prison-jharkhand-hazaribagh-10040469/>

Written by Shubham Tigga | Ranchi | Updated: May 31, 2025 16:51 IST

4 min read

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According to jail officials, Dehri hailed from Dukhan Dehri village in Jharkhand's Dumka district. He had been transferred from Central Jail Dumka and entered the 'surrender prison' on February 9, 2021. He was facing trial in eight pending criminal cases related to Naxal activities.

The incident came to light during the morning headcount when Dehri, who was lodged in Ward No. D, did not respond to calls from prison staff.

Speaking to The Indian Express, Jail Superintendent Jitendra Kumar said the deceased was an unmarried man from Dumka district and had been living alone in one of the 100 cottages meant for surrendered Naxals.

"Each inmate is given an individual unit that includes a room, a kitchen, and a bathroom. This isn't a typical prison, but a rehabilitation facility for surrendered cadres," Kumar said.

The deceased had been moved to the Dumka prison in February 2021 and was an undertrial in connection with eight different cases. He had reportedly surrendered on April 22, 2020, after initially joining the banned outfit due to a land dispute in his village.

"He joined the Naxal outfit hoping they would help resolve his land issue, but when that didn't happen, he became disillusioned and surrendered," Kumar added.

Authorities found the body after security personnel conducting morning rounds received no response when they knocked on his door. "The cottages are locked from the outside at night. In this case, he had also locked the inner door, which is against protocol. When guards received no response, they forcibly opened the door and found him dead. He tied a wire to the hook and then used a rope," Kumar said.

The room was not under CCTV surveillance, as the surrender prison does not follow the standard high-security setup of regular prisons. Officials said the inmate had shown no signs of mental illness during his stay.

“He wasn’t under any psychiatric care. Those with such issues are referred to Ranchi for treatment,” Kumar said.

However, another official admitted there is a lack of regular psychological counselling at the facility. “We don’t have a trained counsellor in this jail, and honestly, most prisons across the country don’t. There’s a serious staff crunch. Sometimes NGOs conduct small sessions, but nothing is regular or institutionalised,” he said.

Asked about possible stress or depression, Kumar said while Dehri was not undergoing psychiatric care, one fellow inmate shared that the deceased occasionally spoke of stress over unresolved land disputes.

According to official information, no suicide incidents have been reported in the Hazaribagh Open Jail in recent years. However, in the last two to three months, four such cases have occurred in other jails across the state; two in Hatuwadh, one in Dumka, and one in Central Jail Hazaribagh.

The incident has been reported to the National Human Rights Commission (NHRC), and police at Lohsinghana station have been informed to register an Unnatural Death (UD) case. The family, including his parents and brother, has also been informed. Further investigation is underway.

ETV Bharat

Naxalite Prisoner Dies By Suicide In Jharkhand Jail, Probe Underway

This is not the first suicide reported at the Hazaribagh facility, as a similar incident was reported from the prison a few years ago.

<https://www.etvbharat.com/en/!state/naxalite-prisoner-dies-by-suicide-in-jharkhand-jail-probe-underway-enn25053102306>

By ETV Bharat English Team

Published : May 31, 2025 at 1:24 PM IST

1 Min Read

Hazaribagh: A surrendered Naxalite, Chhota Shyamalal Dehri, alias Santu or Somalal Dehri, died by suicide at a jail here in Jharkhand, police said. The incident occurred during the morning prisoner count at the Loknayak Jaiprakash Narayan Central Jail, they said.

A resident of Dumka's Kathikund area, Dehri was shifted to the Hazaribagh jail from Dumka Central Jail on February 9, 2021. Police said that there were at least eight criminal cases pending against him.

According to jail officials, Dehri was found "unresponsive" in Ward D and was declared dead by medical staff after examination.

"His body was sent to Sheikh Bhikhari Medical College Hospital for post-mortem examination and other medicolegal formalities," they said.

Meanwhile, the jail administration has launched a probe into the death and is determining the cause of death. They have also notified the National Human Rights Commission (NHRC) and other concerned departments about the incident as per the norms.

This is not the first suicide reported at the Hazaribagh facility, as a similar incident was reported from the prison a few years ago. The fresh case has raised serious concerns about the security and management of the jail.

The Print

Ex-Maoist found dead in Jharkhand jail

<https://theprint.in/india/ex-maoist-found-dead-in-jharkhand-jail/2643468/>

PTI | 31 May, 2025 10:02 pm IST

Hazaribag, May 31 (PTI) A former Maoist was found dead in the Hazaribag Open Jail in Jharkhand on Saturday, officials said.

The body of Chota Shyamlal Dehri, 30, was found hanging in his cell after an inmate was reported to be missing during the morning headcount, they said.

The jail authorities informed the police after doctors declared him dead, they said.

Hazaribag Central Jail's Superintendent Jitendra Kumar said Dehri had surrendered in 2020 in Dumka and was later transferred to the open jail.

Eight cases were registered against him.

In another incident, the body of a manager of a petrol pump was found hanging in his office. The incident happened at the outlet located off the NH-2 in Dhanua in the Chouparan police station area, police said.

A family dispute could be the cause of the suicide, they said. PTI CORR BS SOM

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

Devdiscourse

Tragedy in Jharkhand: Unveiling Dual Suicides

A former Maoist named Chota Shyamlal Dehri was found dead in Hazaribag Open Jail, reportedly due to suicide. His death coincided with another suicide incident involving a petrol pump manager, highlighting potential personal struggles linked to each tragedy. Both incidents have prompted police investigations.

<https://www.devdiscourse.com/article/law-order/3442862-us-scandals-spending-shifts-and-policy-updates-the-latest-headlines>

Devdiscourse News Desk | Hazaribag | Updated: 31-05-2025 21:58 IST | Created: 31-05-2025 21:58 IST

A tragic incident unfolded in Jharkhand with the discovery of a deceased former Maoist, Chota Shyamlal Dehri, within Hazaribag Open Jail, officials reported on Saturday. The 30-year-old's body was discovered hanging in his cell after being reported missing during a routine morning headcount, police sources confirmed.

The jail administration contacted law enforcement after medical personnel pronounced Dehri dead. Jitendra Kumar, the Superintendent of Hazaribag Central Jail, indicated that Dehri had surrendered in Dumka in 2020 before being relocated to the open jail. Dehri faced eight criminal charges at the time of his death.

In a separate incident, the manager of a petrol pump was found dead under similar circumstances in his office near NH-2 in Dhanua. Initial investigations by police suggest a family dispute might have led to the suspected suicide.

(With inputs from agencies.)

The Sunday Guardian

MP's 'tortured' journalists seek safety from Delhi HC

[News](#) MP's 'tortured' journalists seek safety from Delhi HC

<https://sundayguardianlive.com/news/mps-tortured-journalists-seek-safety-from-delhi-hc>

By Tikam Sharma | June 1, 2025

Senior journalist alleges assault, threats by MP police; seeks Delhi High Court protection amid harassment claims.

NEW DELHI: Allegations of assault and threats by Madhya Pradesh Police have surfaced, implicating Bhind Superintendent of Police (SP) Asit Yadav. Senior journalist Amarkant Singh Chouhan has alleged that he was threatened inside the SP's office in retaliation for his reporting on alleged police involvement in extortion. Following the incident, Chouhan fled to Delhi and sought relief from the Press Council of India (PCI) and the Delhi High Court, which has since granted him police protection. Yadav has denied all allegations.

On May 1, four journalists from Madhya Pradesh—Pritam Singh Rajawat (YouTube channel operator), Shashikant Goyal (news portal owner), Amarkant Singh Chouhan (Bureau Chief of Swaraj Express Bhind), and one other—alleged that they were assaulted by police officers inside Yadav's office. Three weeks later, fearing further reprisals, they remain in hiding in Delhi and have submitted a complaint to the PCI.

In a petition to the Delhi High Court, Chouhan claimed he fled Bhind due to a serious threat to his life and liberty. His counsel argued that the petitioner could not approach the Madhya Pradesh High Court due to the hostile environment back home.

Chouhan stated that he had been reporting on illegal sand mining in the Chambal River, allegedly operated by a mafia in collusion with local police. As per the petition, SP Yadav summoned him to his office under the pretext of having tea and then physically assaulted him. The plea further claims that more than half a dozen journalists were present in the SP's chamber, and many were stripped to their undergarments before being beaten.

On May 19, Chouhan and Goyal travelled to Delhi to file complaints with the Press Council of India and the National Human Rights Commission (NHRC), citing ongoing police harassment.

The Delhi High Court, in an order dated May 26, issued by Justice Ravinder Dubeja, granted interim protection to Chouhan. The court directed Delhi Police to provide security and instructed Chouhan's legal counsel to furnish details of his local police station, as well as share his contact information with the Station House Officer and beat officer. The plea also sought protection of Chouhan's fundamental rights under Article 19(1) of the Constitution, including his right to life, liberty, freedom of speech, and profession.

Both the Madhya Pradesh State Press Club and the Press Club of India have issued statements condemning the alleged police action. The State Press Club released a statement on May 3 demanding action against the officers involved, while the Press Club of India echoed this demand in a detailed statement dated May 25.

In response to the allegations, Yadav told The Sunday Guardian that Chouhan is a “legal offender” who was previously terminated from his position at a news channel. Yadav claimed Chouhan has a history of blackmailing individuals and faces extortion and forgery cases. He maintained that any police action was taken in response to formal complaints and added, “Now that he has approached the Delhi High Court and has been granted protection, we will comply with the court’s order.”

Attempts by the newspaper to reach Chouhan and the other journalists for comment have gone unanswered.

ETV Bharat

हजारीबाग जेल में नक्सली ने की आत्महत्या, प्रशासन में मचा हड़कंप - NAXALITE COMMITTED SUICIDE

हजारीबाग जेल में एक नक्सली कैदी ने आत्महत्या कर ली है. इस घटना ने जेल प्रशासन पर सवाल खड़ा कर दिया है.

<https://www.etvbharat.com/hi/!bharat/surrendered-naxalite-committed-suicide-in-hazaribag-open-jail-hindi-news-jhn25053101471>

By ETV Bharat Jharkhand Team

Published : May 31, 2025 at 11:03 AM IST

2 Min Read

हजारीबाग: हजारीबाग लोकनायक जयप्रकाश नारायण केंद्रीय कारा में आत्मसमर्पण करने वाला नक्सली कैदी छोटा श्यामलाल देहरी उर्फ संतु देहरी उर्फ सोमालाल देहरी ने आत्महत्या कर ली. जेल प्रशासन ने आत्महत्या की पुष्टि की है. घटना के बाद प्रशासन ने मामले की जांच शुरू कर दी है. यह घटना हजारीबाग में स्थित ओपन जेल में घटी है.

गिनती के दौरान हुआ मामले का खुलासा

दरअसल, 30 वर्षीय छोटा श्यामलाल दुमका के काठीकुण्ड थाना क्षेत्र का रहने वाला था. जिसे दुमका केंद्रीय कारा से स्थानांतरित कर 9 फरवरी 2021 को हजारीबाग लोकनायक केंद्रीय कारा में लाया गया था. विचाराधीन नक्सली कैदी के ऊपर 8 मामले लंबित हैं. सुबह के समय गिनती मिलान के क्रम में वार्ड संख्या डी में नक्सली के आत्महत्या करने की सूचना मिली है. इस घटना की जानकारी मिलने के बाद प्रशासन ने राष्ट्रीय मानवाधिकार आयोग और संबंधित विभाग को भी सूचना दी. बता दें कि कुछ साल पहले भी लोकनायक जयप्रकाश नारायण केंद्रीय कारा में एक सजायाफ्ता कैदी ने आत्महत्या कर ली थी.

जेल प्रशासन ने जानकारी देते हुए कहा कि चिकित्सक के द्वारा जांच करने के बाद मृत घोषित कर दिया गया. शव पोस्टमार्टम के लिए शेख भिखारी मेडिकल कॉलेज अस्पताल भेज दिया गया है. लगातार हो रही इन घटनाओं ने जेल प्रशासन और सुरक्षा व्यवस्था पर गंभीर सवाल खड़े कर दिए हैं. आखिर कड़ी निगरानी और सुरक्षा के दावों के बावजूद कैदी कैसे आत्महत्या जैसे कदम उठा ले रहे हैं. इधर, घटना के बाद जेल प्रशासन ने मामले की जांच शुरू कर दी है. साथ ही आत्महत्या के कारणों का भी पता लगाया जा रहा है.

Azad Sipahi

नक्सली ने जेल में की खुदकुशी

<https://azadsipahi.in/05/2025/naxalite-commits-suicide-in-jail.html>

By shivam kumar May 31, 2025 2 Mins Read

हजारीबाग। जिले के लोकनायक जयप्रकाश नारायण केंद्रीय कारा में बंद एक नक्सली विचाराधीन कैदी ने खुदकुशी कर ली है। वार्ड डी में उसका शव शनिवार सुबह फंदे पर लटका मिला। मृतक की पहचान दुमका के काठीकुण्ड थाना क्षेत्र निवासी 30 वर्षीय छोटा श्यामलाल देहरी उर्फ संतु देहरी उर्फ सोमालाल देहरी के रूप में हुई है। जानकारी के मुताबिक, बंदी को 9 फरवरी 2021 को दुमका केंद्रीय कारा से हजारीबाग जेल में स्थानांतरित किया गया था। वह नक्सली गतिविधियों से जुड़े आठ मामलों में विचाराधीन था। जेल प्रशासन ने बताया कि सुबह गिनती के दौरान बंदी अपने स्थान पर नहीं मिला। तलाशी लेने पर वार्ड डी में फंदे पर लटका उसका शव मिला।

घटना की सूचना मिलते ही जेल के चिकित्सकों की टीम मौके पर पहुंची और जांच के बाद उसे मृत घोषित कर दिया। इसके बाद शव को पोस्टमॉर्टम के लिए शेख भिखारी मेडिकल कॉलेज अस्पताल भेजा गया। जेल प्रशासन ने घटना की सूचना राष्ट्रीय मानवाधिकार आयोग और संबंधित विभागों को दे दी है। मृतक के परिजनों को भी सूचित कर दिया गया है और वे हजारीबाग के लिए रवाना हो गए हैं। उल्लेखनीय है कि कुछ दिन पहले भी इसी जेल में एक सजायाफ्ता कैदी ने

खुदकुशी कर ली थी। लगातार हो रही ऐसी घटनाओं ने जेल की सुरक्षा व्यवस्था पर सवाल खड़े कर दिए हैं। फिलहाल जेल प्रशासन मामले की जांच कर रहा है और खुदकुशीके कारणों का पता लगाने में जुटा है।

22Scope News

आत्मसमर्पण करने वाला नक्सली ने जेल में किया आत्महत्या

<https://22scope.com/surrender-naxalite-commits-suicide-in-jail/>

By Prashant Kumar Jha | 2025-05-31

आत्मसमर्पण करने वाला नक्सली ने जेल में किया आत्महत्या

हजारीबाग : हजारीबाग लोकनायक जयप्रकाश नारायण केंद्रीय कारा में आत्मसमर्पण करने वाला नक्सली बंदी छोटा श्यामलाल देहरी उर्फ संतु देहरी उर्फ सोमालाल देहरी ने फांसी लगाकर आत्महत्या कर ली.

जेल प्रशासन ने आत्महत्या की पुष्टि की है .बताया गया की 30 वर्षीय छोटा श्यामलाल दुमका के काठीकुण्ड थाना क्षेत्र का रहने वाला था. जिसे दुमका केंद्रीय कारा से हस्तांतरित कर 9 फरवरी 2021 को हजारीबाग लोकनायक केंद्रीय कारा में लाया गया. विचाराधीन नक्सली बंदी के ऊपर 8 मामले लंबित है.

सुबह के समय गिनती मिलान के क्रम में वार्ड संख्या डी में बंदी ने आत्महत्या की है. इसकी सूचना राष्ट्रीय मानवाधिकार आयोग और संबंधित विभाग को उपलब्ध भी कर दी गई है.

घटना हजारीबाग में स्थित ओपन जेल में घटी है.कुछ ही दिन पहले लोकनायक जयप्रकाश नारायण केंद्रीय कारा में एक सजायापता कैदी ने आत्महत्या कर ली थी.

जेल प्रशासन ने जानकारी देते हुए कहा कि चिकित्सक के द्वारा जांच करने के बाद मृत घोषित कर दिया गया. शव पोस्टमार्टम के लिए शेख भिखारी मेडिकल कॉलेज अस्पताल भेज दिया गया है.लगातार हो रही इन घटनाओं ने जेल प्रशासन और सुरक्षा व्यवस्था पर गंभीर सवाल खड़े कर दिए हैं.

आखिर कड़ी निगरानी और सुरक्षा के दावों के बावजूद कैदी किस तरह से फांसी लगाने जैसे कदम उठा पा रहे हैं. जेल प्रशासन मामले की जांच में जुटा है और आत्महत्या के कारणों का पता लगाने की कोशिश कर रहा है.

Johar Live

हजारीबाग जेल में नक्सली कैदी की फंदे से लटकी मिली बाँड़ी, मचा हड़कंप

<https://www.joharlive.com/news/naxalite-prisoners-body-found-hanging-from-a-noose-in-hazaribagh-jail-commotion-ensues/>

By Kajal Kumari May 31, 2025 Updated: May 31, 2025 2 Mins Read

Hazaribagh : हजारीबाग जिले में केंद्रीय कारागार में एक नक्सली विचाराधीन कैदी फंदे से लटकती हुई बाँड़ी बरामद की गई है। मृतक की शिनाख्त दुमका के काठीकुण्ड थाना क्षेत्र निवासी छोटा श्यामलाल देहरी (30) के तौर पर की गई है। आज यानी शनिवार सुबह उसकी बाँड़ी वार्ड डी में फांसी के फंदे पर लटकी मिली। घटना हजारीबाग का लोकनायक जयप्रकाश नारायण केंद्रीय कारागार से सामने आई है।

2021 में दुमका से हजारीबाग किया गया था सिफ्ट

मिली जानकारी के अनुसार छोटा श्यामलाल को 9 फरवरी 2021 को दुमका केंद्रीय कारा से हजारीबाग जेल में स्थानांतरित किया गया था। वह नक्सली गतिविधियों से जुड़े आठ मामलों में विचाराधीन था। शनिवार सुबह गिनती के दौरान जब वह अपने स्थान पर नहीं मिला, तो तलाशी के बाद उसे वार्ड डी में फांसी पर लटके पाया गया।

पोस्टमॉर्टम के लिए भेज गई बाँड़ी

जेल प्रशासन ने तुरंत चिकित्सकों की टीम को मौके पर भेजा, जिन्होंने जांच के बाद उसे मृत घोषित कर दिया। बाँड़ी को पोस्टमॉर्टम के लिए शेख भिखारी मेडिकल कॉलेज अस्पताल भेज दिया गया है। जेल प्रशासन ने इस घटना की सूचना राष्ट्रीय मानवाधिकार आयोग और संबंधित विभागों को दे दी है। मृतक के परिजनों को भी सूचित कर दिया गया है, जो हजारीबाग के लिए रवाना हो चुके हैं।

जेल प्रशासन पर उठ रहे गंभीर सवाल

यह घटना जेल की सुरक्षा व्यवस्था पर सवाल खड़े कर रही है। गौरतलब है कि कुछ दिन पहले भी इसी जेल में एक सजायाफ्ता कैदी ने आत्महत्या की थी। लगातार हो रही ऐसी घटनाओं ने जेल प्रशासन की कार्यप्रणाली पर गंभीर सवाल उठाए हैं। फिलहाल, जेल प्रशासन मामले की जांच कर रहा है और आत्महत्या के कारणों का पता लगाने में जुटा है।

The News Minute

What happens when an employee is accused of intimate partner abuse

When allegations of intimate partner violence (IPV) or domestic abuse are made against an employee – outside the bounds of workplace harassment – what can organisations do?

<https://www.thenewsminute.com/news/what-happens-when-an-employee-is-accused-of-intimate-partner-abuse>

Written by: Azeefa Fathima

Edited by: Vidya Sigamany

Published on: 31 May 2025, 9:30 am

Earlier this month, a woman publicly accused journalist Omar Rashid, currently associated with The Wire, of multiple forms of abuse. She was not just seeking justice through civil or criminal channels, but she tagged The Wire, asking them to act. While Omar has [denied the allegations](#) and the Wire has announced an internal inquiry, the grave accusations prompted the National Human Rights Commission (NHRC) to [direct](#) a police investigation.

But beyond the legal and institutional response, the case reignites a difficult question: when allegations of intimate partner violence (IPV) or domestic abuse are made against an employee – outside the bounds of workplace harassment – what can organisations do?

Advocate Akila RS, a legal expert on workplace inclusion and diversity, says the line is clear under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, widely known as the POSH Act.

“The complainant must have some connection to the workplace,” she explains. “The Act covers sexual harassment at the workplace, but it defines ‘workplace’ expansively. In journalism, that could include hotel rooms on assignment, transit spaces, or interview locations. But if an act occurred outside work-related contexts and within a purely personal relationship, the POSH Act will not apply.”

In such cases, Akila says that the organisations will have to fall back on internal codes of conduct and employment contracts. “If a contract includes a clause around moral turpitude – which sexual abuse certainly falls under – then they can initiate action.”

Elaborating, she says that ‘moral turpitude’ is a broad legal term encompassing “acts that are gravely immoral, dishonest, or unethical.”

“But invoking such a clause is only possible if it’s included in the employee’s terms of service. In the absence of such language, and if the case doesn’t fall under POSH, any action rests squarely on an organisation’s HR policies,” she says.

This is where many organisations find themselves in a grey zone. As journalist Ragamalika Karthikeyan observes, “Someone cannot be just fired based on an accusation. If organisational policy says action can be taken for behaviour outside of the organisation for whatever reason, there has to be some internal fact-finding to assess whether there is truth to the allegations.”

When asked if the organisation should be involved in such cases, she says, “In an ideal situation, organisations shouldn’t have to. However, the reason why organisations are brought in by survivors even when it is not a case of workplace sexual harassment is because survivors often find nowhere else to go, no other means of fixing accountability and seeking justice. In many cases, survivors don’t want to pursue a criminal complaint, fearing the emotional toll, social scrutiny, or futility of the legal process. They may not have access to civil remedies either, like divorce or alimony, especially if the relationships are not legally formalised. So they turn to the workplace as the only visible, tangible place where someone can be held accountable.”

She further adds that this indicates a failure of the system that people are driven to social media instead of court, and rely on employers instead of judges.

But while the moral urgency is palpable, legal experts caution against rushed decisions. “Natural justice must be upheld,” says Akila. “The accused must have a fair opportunity to respond to the allegations. Otherwise, any action taken can be challenged as amounting to unfair dismissal.”

“A fair inquiry, even if informal, is critical. The idea is not necessarily to arrive at a legal conclusion, but to assess whether continued association with the person against whom an allegation is raised aligns with the organisation’s values and duty of care toward its other employees,” Ragamalika adds.

When asked about cases where the alleged perpetrator is in a profession that has helped them build up a public persona, such as journalism, and could threaten to use his clout to silence them, Akila says, “This is precisely why organisations have codes of conduct and other internal policies. If the accused person has any sort of power over the victim, this can be brought to the organisation’s attention.”

Akila also adds that the primary remedial pathways available for married couples or those in an intimate relationship are civil or criminal remedial measures, especially the Domestic Violence Act. “The Act applies even to persons who are in a live-in relationship, not just married couples.”

Talking about scenarios in which the complainant is an employee, she says even if POSH doesn’t apply, support mechanisms can and should be activated. “That includes paid leave, mental health support, and even legal assistance by connecting them to subsidised or pro bono lawyers. Organisations also have a responsibility to ensure that the complainant doesn’t face a hostile environment. This means curbing gossip, rumour-mongering, or indirect harassment from colleagues.”

Clarion India

`Communal Targeting': Pushback of Bengali-speaking Muslims Condemned

<https://clarionindia.net/communal-targeting-pushback-of-bengali-speaking-muslims-condemned/>

Abdul Bari Masoud

Date: May 31, 2025

Police and BSF personnel have been conducting joint operations to detain and deport suspected illegal Bangladeshis, many of whom are Bengali-speaking Muslims.

NEW DELHI/KOLKATA – Allegations of arbitrary detention and illegal deportation of Bengali-speaking Muslims, particularly in BJP-ruled states, have sparked widespread outrage from political and human rights groups. In strongly worded statements, the Communist Party of India (Marxist) and Banglar Manabadhikar Suraksha Mancha (MASUM), a West Bengal-based human rights organisation, condemned the actions as unconstitutional and communally motivated.

The developments come in the wake of the Pahalgam terror attack, which has triggered a series of crackdowns across multiple border states. According to reports cited by MASUM, local police and Border Security Force (BSF) personnel have been conducting joint operations to detain and deport suspected illegal Bangladeshi immigrants, many of whom are Bengali-speaking Muslims.

The CPI(M) alleged that the BJP-led Union and state governments are using the Pahalgam incident to target minorities under the pretext of national security. “Even genuine Indian citizens and those awaiting legal appeals in Foreigners Tribunals or higher courts are being pushed back into Bangladesh without due process,” the party said in an official statement. “This is not only inhuman, but also a gross violation of legal procedure.”

MASUM echoed similar concerns, stating that individuals are being picked up without warrants, blindfolded, and handed over to BSF officers who are then deporting them across the border illegally. “These acts are criminal. Victims are not produced before any court, thereby stripping them of their fundamental right to legal protection,” said the organisation.

Both CPI(M) and MASUM have accused the authorities of communal profiling, asserting that the operations disproportionately target Muslims. MASUM further noted that the timing of these crackdowns—soon after the government’s aggressive posturing against Pakistan—suggests a pattern of collective punishment.

The CPI(M) also criticised the Assam government’s decision to arm “indigenous people” as part of its border security measures. The party called it “a dangerous move with far-reaching communal consequences.”

“Pushing people across borders without trial and arming selected sections of society are not solutions to infiltration,” the CPI(M) warned. “The government must adhere to the rule of law, not religious identity, in dealing with undocumented migrants.”

Both organisations have called for an immediate halt to these actions and demanded accountability. MASUM has urged the National Human Rights Commission (NHRC), the judiciary, and the Ministry of Home Affairs to launch an independent judicial probe and prosecute the officials responsible.

“As a democratic republic, India cannot afford to let the principles of justice and equality be replaced by arbitrary action and communal vengeance,” MASUM stated.

The government has yet to respond officially to the allegations.

Hindustan

धर्म परिवर्तन पर आरक्षण से होंगे वंचित : कानूनगो

डुमरी मुराडीह पंचायत के भरपटिया पाठक टोला गांव के सात ग्रामीणों को अवैध धर्मांतरण रैकेट को समाप्त करने के लिए 'राष्ट्र ज्योति सम्मान' से नवाजा गया। यह सम्मान मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो...

<https://www.livehindustan.com/bihar/bagaha/story-brave-villagers-honored-for-exposing-illegal-conversion-racketeers-in-dumri-muradiha-201748714254047.amp.html>

Sat, 31 May 2025, 11:27:PM

Newsrap हिन्दुस्तान, बगहा

पिपरासी, एप्र। डुमरी मुराडीह पंचायत के भरपटिया पाठक टोला गांव के सात ग्रामीणों को साहस पूर्वक अवैध धर्मांतरण रैकेट को गांव से उखाड़ फेंकने के लिए राष्ट्र ज्योति सम्मान से सम्मानित किया गया। यह सम्मान राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो द्वारा प्रदान किया गया। जो इस समारोह में भाग लेने के लिए दिल्ली से पहुंचे थे। यह कार्यक्रम शनिवार को अग्नि समाज संगठन और उसकी संचालिका स्वाति गोयल शर्मा द्वारा आयोजित किया गया था। विशेष रूप से दलित समुदायों के बीच सम्मान प्राप्त करने वालों में मुखिया जोखू बैठा थे, जिन्होंने ग्रामीणों से इलाज के नाम पर हो रहे धोखाधड़ी वाले धर्मांतरण से सतर्क रहने की अपील की थी।

अन्य सम्मानित ग्रामीणों में इंद्रासन बिंद, रामबिलास बिंद, सुनील पाठक और भुवनेश्वर यादव शामिल हैं। इस मौके पर प्रियंक कानूनगो ने स्पष्ट किया कि अनुसूचित जाति का दर्जा और उससे जुड़ी सुविधाएं केवल हिंदू, सिख और बौद्ध धर्मावलंबियों को ही मिल सकती हैं। उन्होंने चेतावनी दी कि धोखे में कराया गया धर्मांतरण व्यक्तिगत स्वतंत्रता का उल्लंघन है, इससे एससी दर्जे और संवैधानिक सुरक्षा से भी वंचित हो सकता है।

Gyanok.com

UP में इतने हजार एनकाउंटर! क्या ये कानून के मुताबिक हैं? जानिए पूरी हकीकत

उत्तर प्रदेश में Encounters की बढ़ती संख्या योगी सरकार की Zero Tolerance नीति का परिणाम है। कानून के तहत आत्मरक्षा में की गई मुठभेड़ों को अनुमति है, लेकिन इसके लिए सुप्रीम कोर्ट और NHRC के सख्त दिशानिर्देश भी मौजूद हैं। योगी सरकार में अपराधियों पर कार्रवाई को जनता का समर्थन मिला है, पर इसकी कानूनी प्रक्रिया और पारदर्शिता पर लगातार निगरानी बनी रहनी चाहिए।

<https://gyanok.com/state/uttar-pradesh/uttar-pradesh-police-encounter-details-more-than-8000-encounters-what-is-the-rule-for-encounter-in-india/>

31 May 2025

By GyanOK

Uttar Pradesh

उत्तर प्रदेश में “Encounters” यानी मुठभेड़ों को लेकर पिछले कुछ सालों में बहुत चर्चा हुई है। खासकर जब से योगी आदित्यनाथ मुख्यमंत्री बने हैं, राज्य में अपराधियों के खिलाफ सख्त रवैया अपनाया गया है। सरकार ने साफ कहा है कि अपराध और अपराधियों को बर्दाश्त नहीं किया जाएगा। इसी सोच के तहत पुलिस को खुली छूट दी गई है कि अगर कोई अपराधी कानून का उल्लंघन करे या पुलिस पर हमला करे, तो उस पर तुरंत कार्रवाई हो।

योगी सरकार के कार्यकाल में एनकाउंटर की संख्या

साल 2017 में जब योगी आदित्यनाथ ने मुख्यमंत्री पद की शपथ ली थी, उन्होंने साफ किया था कि उत्तर प्रदेश में कानून का राज कायम होगा और अपराधियों को या तो जेल जाना होगा या अपनी जान गंवानी होगी। तब से अब तक यानी आठ साल के कार्यकाल में 8000 से ज्यादा एनकाउंटर हो चुके हैं। इस दौरान कई कुख्यात अपराधी मारे गए हैं, कुछ घायल हुए हैं और कई ने खुद पुलिस के सामने सरेंडर कर दिया है।

सरकार का कहना है कि ये सभी कार्रवाइयां कानूनी दायरे में की गई हैं और इसका मकसद जनता को सुरक्षित रखना है। वहीं कुछ संगठनों और लोगों का मानना है कि इस तरह की मुठभेड़ों में निर्दोष लोग भी मारे जा सकते हैं, इसलिए इसकी पारदर्शिता जरूरी है।

एनकाउंटर क्या होता है और ये कब किया जाता है?

एनकाउंटर उस स्थिति को कहा जाता है जब पुलिस और अपराधियों के बीच गोलीबारी होती है, और इसमें अपराधी मारा जाता है या घायल होता है। यह तब होता है जब अपराधी पुलिस की बात नहीं मानता, भागने की कोशिश करता है या हमला करता है।

भारत में मुठभेड़ों को लेकर कोई सीधा कानून नहीं है, लेकिन कुछ कानूनी प्रावधान और दिशा-निर्देश मौजूद हैं जिनका पालन करना जरूरी है।

सीआरपीसी की धारा 46 क्या कहती है?

भारतीय दंड प्रक्रिया संहिता यानी CRPC की धारा 46 के अनुसार, अगर कोई अपराधी पुलिस से भागने की कोशिश करता है और जानलेवा हमला करता है, तो पुलिस को आत्मरक्षा में बल प्रयोग करने का अधिकार होता है। अगर इस दौरान अपराधी की मौत हो जाती है, तो उसे एक्स्ट्रा जुडिशियल किलिंग कहा जा सकता है, जो भारतीय संविधान के अनुच्छेद 21 के खिलाफ है।

अनुच्छेद 21 क्या है?

अनुच्छेद 21 हर नागरिक को जीवन और व्यक्तिगत स्वतंत्रता का अधिकार देता है। इसका मतलब है कि किसी की जान तभी ली जा सकती है जब वह कानून के अनुसार हो, यानी बिना कोर्ट की प्रक्रिया के किसी को मारा नहीं जा सकता।

एनकाउंटर से जुड़े नियम और जांच प्रक्रिया

भारत में एनकाउंटर के बाद क्या प्रक्रिया अपनाई जाती है, इस पर सुप्रीम कोर्ट और राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कई दिशा-निर्देश जारी किए हैं:

जब भी पुलिस को अपराध से जुड़ी कोई सूचना मिलती है और उसके आधार पर कार्रवाई होती है, तो उसे रिकॉर्ड करना जरूरी होता है।

अगर एनकाउंटर में किसी की मौत होती है, तो CRPC की धारा 157 के तहत FIR दर्ज करना और अदालत को सूचित करना अनिवार्य होता है।

CRPC की धारा 176 के तहत उस एनकाउंटर की मजिस्ट्रेट से जांच कराई जाती है।

यदि अपराधी घायल होता है, तो मेडिकल ऑफिसर या मजिस्ट्रेट से उसका बयान और फिटनेस सर्टिफिकेट लिया जाता है।

मारे गए व्यक्ति के परिवार को जल्द से जल्द सूचना देना अनिवार्य है।

अगर पुलिस इन नियमों का पालन नहीं करती, तो परिवार अदालत में शिकायत दर्ज कर सकता है।

एनकाउंटर की सच्चाई और विवाद

एनकाउंटर को लेकर समाज में दो तरह की सोच है। एक पक्ष का कहना है कि ये जरूरी हैं क्योंकि इससे अपराध पर लगाम लगती है। खासकर जब अपराधी पुलिस पर गोली चलाते हैं या आम जनता के लिए खतरा बनते हैं।

वहीं दूसरा पक्ष मानता है कि ये कानून के खिलाफ हैं और इससे निर्दोष लोग भी मारे जा सकते हैं। इसलिए इन पर निगरानी होनी चाहिए और हर केस की निष्पक्ष जांच जरूरी है।